

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

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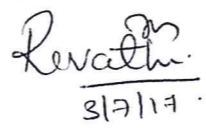
ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI. S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/5/ (IB)/2017  
NAME OF THE PETITIONER(S) : QUIPPPO ENERGY LIMITED  
NAME OF THE RESPONDENT(S) : MMS STEEL & POWER PVT LTD  
UNDER SECTION : 433(e) (f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1)	N.K. VASAN	COUNSEL FOR Applicant	
2)	Revathi M Kannan for Rahul Balaji	Counsel for Respondent	 31/7/17

**ORDER**

Mr. N.K. Vasan, Counsel for Applicant present. Ms. Revathi M. Kannan, Counsel for Respondent present. Both the parties submitted that the matter has been settled by execution of Settlement Deed dated 30.06.2017. The settlement for payment has been worked out as provided under para 7 of the deed. The Settlement Deed is taken on record which shall be ~~worked out as~~ <sup>form</sup> part of the order. Accordingly, the petition is disposed of. However, the applicant is at liberty to approach the Bench in case of any default.

  
(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)

  
(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)